

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2002/1193/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Dibyajyoti Mahanta,
Member, MACT
Barpeta, Assam.

Dated Guwahati the 3rd March, 2022.

Sub: **Earned leave.**

Ref:- No. MACT (B) 284 dated 02.03.2022

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for a period of 16 days from 02.03.2022 to 17.03.2022 along with station leave permission from the evening of 28.02.2022 till the morning of 21.03.2022 (prefixing 01.03.2022 and suffixing 18.03.2022 to 20.03.2022)**, has been granted, **subject to submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, you have been asked to hand over charge to the District & Sessions Judge, Barpeta and in his absence to the next senior most Judicial officer available at the station.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-16/2002/1194-95-96/dated , 03-03-2022

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed.
2. The District & Sessions Judge, Barpeta.
3. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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